



THE TAMIL NADU LEGISLATIVE ASSEMBLY

FIFTH ASSEMBLY-THIRD SESSION-SECOND MEETING

(4th to 18th December 1971)

RESUME

**GOVERNMENT OF TAMIL NADU
1972**

JANUARY 1972

**Legislative Assembly Department,
Fort St. George Madras-600 009.**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY –THIRD SESSION-SECOND MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 4TH TO 18TH DECEMBER 1971.**

The Second meeting of the Third Session of the Fifth Tamil Nadu Legislative Assembly which was summoned to meet on the 4th December 1971 adjourned sine die on the 18th December 1971.

I. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 13 days during the period from 4th to 18th December 1971 and in terms of hours it sat for 52 hours and 49 minutes.

II. QUESTIONS.

During the period 528 Starred Questions and four short notice questions were answered on the floor of the House. Answers for 1 to 30 unstarred questions were laid on the Table of the House.

III. STATEMENT MADE BY THE HON.MINISTER.

On 6th December 1971, Hon Thiru. P.U.Shanmugam, Minister for Food and Revenue made a statement correcting his answer given on 21st October 1971 to Question No.6 put by Thiru. R.Ponnappa Nadar.

IV. ADJOURNMENT MOTIONS.

During the period, the under mentioned notices of motions for the adjournment of the business of the House were brought before the House and the Non Speaker withheld his consent to raise the same:

<i>Sl. No.</i>	<i>Date</i>	<i>Name of member</i>	<i>Subject matter</i>
(1)	(2)	(3)	(4)
1.	4 th December 1971	Thiruvallargal K.Suppu, S.Algarsamy, J. James, Dr. H.V.Hande, Thirumathi. T.N.Anandanayaki and Thiru M.Surendran	The alleged Police excess on the College students in Madras City on 3 rd December 1971

<i>Sl. No.</i> (1)	<i>Date</i> (2)	<i>Name of member</i> (3)	<i>Subject matter</i> (4)
2.	4 th December 1971	Thiru. K.M.Subramaniam	The alleged attack on the students of the National College by the students of Jamal Mohamed College in Tiruchirapalli on 3 rd December, 1971
3.	7 th December 1971	Thiru. K.T.K. Thangamani, Thiru. N.K Palanisamy Dr. H.V. Hande, Thiru M.A. Latheef, Tmt. T.N. Anandanayaki, Thiru. J. James and Thiru. K .N. Kumarasamy	The situation arising of the labour troubles prevailing in the Simpson Group Companies.
4.	Do	Dr.H.V.Hande	The proposed hunger strike by the Salem Branch of the Elementary School Association on 4 th and 5 th December 1971 in Salem District protesting against the hardships to which they are subjected to in connection with the Family Planning Campaign.
5.	Do	Thriu. N.Marudhachalam	The failure to implement the assurance given to re-open certain closed mills at Coimbatore and the announcement made by the workers to resort to direct action.
6.	Do	Thiru. A.K.Subbiah	The sudden stoppage of 40 buses of Swamy Motor Transport Private Limited and the consequent unemployment of about 400 workers.
7.	8 th December 1971	Thiru. S. Alagarasamy, Dr. H. V. Hande and Thiru. A. K.Subbiah	The Police Sring at Karivalamvandanallur Village in Sankarankoil Taluk on the 19 th November 1971

<i>Sl. No.</i> (1)	<i>Date</i> (2)	<i>Name of member</i> (3)	<i>Subject matter</i> (4)
8.	8 th December 1971	K. Suppu	The situation prevailing in Srivilliputhur Taluk due to alleged police excesses at certain places by way of indiscriminate, arrests, harassments, humiliation of communist, Trade Union and Kisan Leaders at the instance of the Superintendent of Police, Ramanathapuram at Madurai.
9.	Do	Thiru. N. Marudhachalam	The situation arising out of non-release of 80 students under the leadership of Thiru.K.S.Mani, student, Law College who were arrested at Thanjavur in connection with the token strike launched for franchise at the age of 18 and increased employment opportunities.
10.	Do	Thiru. Manali C. Kandasamy	The increase in the prices of essential commodities.
11.	11 th December 1971	Thiru. R.Ponnappa Nadar and Thiru K.T.K.Thangamani	The arrest of Editor and Sub Editor of 'Navasakthi a Tamil Daily.
12.	13 th December 1971	Thiru. R.Ponnappa Nadar and Thirumathi. T.N.Anandanayaki	The closure of 'Swadesmitran, a Tamil Daily from 10 th November 1971 and the consequent hardship caused to the Journalists Press Workers and the reading public.
13.	16 th December 1971	Dr. H.V.Hande	The alleged move on the part of the State Government to take action against Rajaji and the Weekly 'Swarajaya' on account of the writings of Rajaji in the 'Swarajya', dated 11 th December 1971 and the need for restraint in the use of Defence of India Rules.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of member</i>	<i>Subject matter</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
14.	16 th December 1971	Thiru. K.T.K.Thangamani	The Publication of an article in the English Weekly 'Swarajya' dated 11 th December 1971 and reproduced in the Tamil Weekly 'Kalki' dated 12 th December 1971, alleged to have been written by Rajaji supporting the role of Yahya Khan and the failure of the Government to prevent such publications.
15.	Do	Thiru. M.A.Latheef	The serious and adverse National and International implications of the writings of Rajaji in the Weekly 'Swarajya' which are capable of seriously affecting the high standard of moral of the people, especially during the emergency period.
16.	Do.	Thiru. K.Kandasamy	The strike of the College students (men) and the consequent closure of Colleges in Madurai City, which is likely to affect peace in and around Madurai, especially during the period of emergency.
17.	16 th December 1971	Thiru. K.M.Subramaniam	The strike and the closure of various Colleges, particularly Vivekananda, Loyola College, etc., affecting the study of thousands of students.
18.	18 th December 1971	Thiruvalargal K.T.K.Thangamani, A.K. Subbiah J. James, A. Subramaniam, K. Kandasamy, M. Surendran, Dr. H.V.Hande and Thirumathi T.N.Anandanayaki	The alleged death of 20 persons in Madurai, the disappearance of a Helicopter in Vaigai Floods and destruction of double crops in the coastal area of Thanjavur District due to heavy rains.

V. STATEMENT UNDER RULE 41 OF THE ASSEMBLY RULES

During the period 14 statements were made by the Hon.Ministers on their attention being called by the members under rule 41 of the Assembly:-

<i>Sl. No.</i>	<i>Date</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	4 th December 1971	Thiru. P.Malaichamy	Hon.Thiru. P.U. Shanmugam, Minister for food and Revenue	The necessity of impressing upon the Government of India, the need to revive the old order of Broadcasting Tamil News for 40 minutes a day instead of the present 30 minutes a day news relay from the All India Radio, New Delhi.
2.	6 th December 1971	Thiru. M.A.Latheef, Dr. H.V.Hande and Thiru K.T.K. Thangamani	Hon Thiru. S. Madhavan, Minister for Industries	The reported presence of higher content of sulphur in Neyveli Lignite and doubts as to its suitability expressed for the production of steel and the apprehended delay in the progress of the work connected with the Salem Steel Plant.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
(1)	(2)	(3)	(4)	(5)
3.	7 th December 1971	Dr.H.V.Hande	Hon Thiru. P.U.Shanmugam , Minister for Food and Revenue	The situation arising as a result of the Central Government suggesting to the State Government to merge ordinary Income-tax with Farm Income-tax and to bring the latter under the jurisdiction of the Centre and the decision of the Central Government in appointing a Committee to examine the matter.
4.	8 th December 1971	Do	Hon.Thiru. K.Anbzhagan, Minister for Public Health	The incidence of a few cases of Plague and falling of rats at Tiruppur in particular and in Coimbatore District in general and the need to take effective steps to prevent the spread of plague.
5.	Do	Thiru. K.T.K.Thangamani	Hon Thiru. N.V.Natarajan, Minister for Labour	The strike in Meenakshi Mills Group, Madurai namely, Thenur Sivakannu Mills and Kappalur Meenkshi Mills and the consequent unrest among the workers.
6.	9 th December 1971	Dr.H.V.Hande	Hon.Thiru. K.Anbzhagan, Minister for Public Health.	The incidence of a number of cases of cholera in the City of Madras and the need to take immediate and effective steps to undertake mass inoculation.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
7.	10 th December 1971.	Thiru. N.Dennis	Hon Thiru N.V.Natarajan, Minister for Labour	The strike of the workers in many bleaching factories at Tiruppur in Coimbatore District in October 1971.
8.	10 th December 1971	Thiru. K.T.K.Thangamani	Hon Thiru. N.V.Natarajan, Minister for Labour	The strike from 20 th October 1971 of the 1,000 workers of Mahalakshmi Mills, Madurai, demanding payment of minimum bonus, for the years 1965 to 1969.
9.	11 th December 1971	Thiru. S.Mohammed Kother Mohideen, Thiru T.Ganapathy and Thiru G.R.Edmund.	Do	The steps taken by the Government to redress the grievances of about 640 workers and their families due to closure of Sundaram Textiles Mill at Nanguneri, Tirunelveli District.
10.	16 th December 1971	Dr.H..V.Hande	Hon Thiru. K.Anbazhagan, Minister for Public Health	The hunger-strike by the members of the alem Branch of Elementary School Teachers' Association on 4 th December 1971 and 5th December, 1971 in Salem District protesting against the hardships to which the teachers were subjected to in connection with the Family Planning Campaign.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
11.	16 th December 1971	Thirumathi. T.N.Anandanayaki	Hon Thiru. P.U.Shanmugam, Minister for Food and Revenue	The drastic reduction in quantity of rice issued to poor under 'Rupee-a-measure Scheme'
12.	17 th December 1971	Thiru. K.Kamatchi	Hon Thiru. K.Anbazhagan, Minister for Public Health	The adverse effect on agricultural lands, fish, cattle and people in about 20 villages in Thiruverumbur caused by the letting out of Tiruchi Alcohol Factory drainage water into the Uyyakkondan Canal.
13.	18 th December 1971	Thiru. K.Suppu	Hon Thiru. N.V.Natarajan, Minister for Labour	The situation arising out of the change of shifts in Alagappa Cotton Mills, Rajapalayam, due to compulsion of workers, to work in the shifts against Factory Laws taking advantage of the recent permission granted by the Tamil Nadu Government to run the Mill for seven days a week..
14.	18 th December 1971	Thiru. S.Doraisamy and Thiru. K.N.Kumarasamy	Hon.Thiru. A.P.Dharmalingam, Minister for Agriculture	The non-availability of pesticides like sevinmetycid combi in certain places in Coimbatore District, particularly in Tiruppur Panchayat Union and the consequent danger facing the Cotton plantations in that area for want of such pesticides.

VI. STATEMENTS MADE UNDER RULE 82 OF THE ASSEMBLY RULES

During the period, five statements were made by the Hon. Ministers under rule 82 of the Assembly Rules:-

<i>Serial number and date on which statement was made</i> (1)	<i>Minister who made the statement</i> (2)	<i>Subject matter</i> (3)
1. 4 th December 1971	Hon.Thiru. V.R.Nedunchezian, Minister for Education and Local Administration	The method of election of Members to the Standing Committees of Corporation of Madras.
2. 8 th December 1971	Hon.Dr.M.Karunanidhi, Chief Minister	The concessions and Grants to be awarded to the disabled War heroes of Tamil Nadu.
3. 10 th December 1971	Do	The crash of an I.A.C. plane near Chinnamannur, Madurai District.
4. 10 th December 1971	Do	The decisions taken by the Cabinet to augment the resources in order to meet the serious situation caused in the Emergency.
5. 11 th December 1971	Do	The distribution of Kerosene.

VII. FINANCIAL BUSINESS

1. The Demands for Grants for Excess Expenditure for the year 1967-68 was presented to the Assembly by the Hon. Dr. M.Karunanidhi, Chief Minister on the 13th December 1971 and the Grants were made on the 17th December 1971.

The Appropriation Bill relating to the Demands for Grants for Excess Expenditure for the year 1967-68 was introduced in the Assembly on the 17th December 1971 and was considered and passed on the 18th December 1971.

2. The First Supplementary Statement of Expenditure form the year 1971-72 was presented to the Legislative Assembly by Hon. Dr.M.Karunanidhi, Chief Minister on the 13th December 1971 and it was discussed and voted on the 17th December 1971.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1971-72 was introduced in the Assembly on the 17th December 1971 and it was considered and passed on the 18th December 1971.

VIII. LEGISLATIVE BUSINESS

Official

During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Name of the Bill</i>	<i>Date of introduction</i>	<i>Date of consideration and passing</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1. The Tamil Nadu Practitioners of Homeopathy Bill, 1971 (L.A. Bill No. 25 of 1971) as amended by the Joint Select Committee	..	8 th December 1971
2. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1971 (L.A. Bill No. 38 of 1971)	..	14 th December 1971
3. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 1971 (L.A. Bill No. 40 of 1971)	8 th December 1971	14 December 1971 and 15 th December 1971
4. The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 1971 (L.A. Bill No. 41 of 1971)	9 th December 1971	14 th December 1971
5. The Indian Stamp (Tamil Nadu Amendment) Bill, 1971 (L.A. Bill No. 47 of 1971)	13 th December 1971	18 th December 1971
6. The Tamil Nadu Betting and Entertainments (Amendment) Bill, 1971 (L.A. Bill No. 48 of 1971)	Do	Do.

<i>Name of the Bill</i>	<i>Date of introduction</i>	<i>Date of consideration and passing</i>
(1)	(2)	(3)
7. The Madurai City Municipal Corporation (Amendment and Extension of Term of Office) Bill, 1971 (L.A.Bill No.49 of 1971)	14 th December 1971	14 th December 1971
8. The Tamil Nadu Entertainments Tax (Amendment) Bill, 1971 (L.A.Bill No.50 of 1971)	Do	Do
9. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1971 (L.A.Bill No.51 of 1971)	Do	(Referred to Select Committee on 14 th December 1971)
10. The Tamil Nadu Co-operative Societies (Amendment) Bill 1971 (L.A.Bill No.52 of 1971)	Do`	14 th December 1971
11. The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1971 (L.A.Bill No.53 of 1971)	15 th December 1971	15 th December 1971
12. The Tamil Nadu Appropriation (No.3) Bill 1971 (L.A.Bill No.54 of 1971)	17 th December 1971	18 th December 1971
13. The Tamil Nadu Appropriation (No.4) Bill, 1971 (L.A.Bill No.55 of 1971)	Do	Do

(2) The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1971 (L.A.Bill No.51 of 1971) introduced in the Assembly on the 14th December 1971 was referred to a Select Committee on the same day. The names of Members of the Select Committee are listed in Appendix-I.

Non-Official

(a) The following Non-Official Bills were introduced in the Assembly by the members noted against each on 9th Decemeber 1971:-

1. The Tamil Nadu Industrial Employees Payment of Gratuity Bill, 1971(L.A.Bill No.42 of 1971)- Thiru. K.T.K.Thangamani.
2. The Mettur Township (Abolition and Extension of Municipality) Bill, 1971 (L.A.Bill No.43 of 1971) – Thiru. M.Surendran.
3. The Madras University (Amendment) Bill, 1971 (L.A.Bill No.44 of 1971) Thiru. K. Suppu.

4. The Employment Exchanges (Payment of Allowances) Bill, 1971 (L.A. Bill No.45 of 1971) – Thiru. N.Dennis.
5. The Christian Succession (Repeal) Bill, 1971 (L.A.Bill No.46 of 1971)-Thiru J.James.

(b) (i) On 16th December 1971, The Mettur Township (Abolition and Extension of Municipality)Bill,1971 (L.A.Bill No.43 of 1971) was discussed and by leave of the House withdrawn by the member.

(ii) The Madras University (Amendment) Bill, 1971 (L.A.Bill No.44 of 1971) was partly discussed on the same day.

IX. RESOLUTIONS

Official

- (1) On 6th December 1971, Hon.Dr.M.Karunanidhi, Chief Minister moved the following Resolution:-

THIS HOUSE, on behalf of the people of Tamil Nadu, strongly condemns the action of the Pakistan's Dictator, who not only refused to respect the democratic verdict of the people of East Bengal but also unleashed military action against lakhs of people who raised their voice as one against the suppressive action of the military regime of West Pakistan. The autocratic military regime of Pakistan slaughtered lakhs and lakhs of East Bengalis for their patriotic fervor and call for an independent Bangladesh. The Military Dictator by his brutal genocide has forced one crore of people to flee to India, as refugees to save their lives. By this, the Pakistan Dictator has made an indirect attack against India and now launched a full scale war against the territorial integrity and sovereignty of the Indian Nation. The House resolves that it shall offer all co-operations to the Government of India to inflict a crushing defeat on the enemy and to achieve a glorious victory.

THIS HOUSE feels proud to compliment the gallant sons of this soil for their heroic deeds in the battle field.

THIS HOUSE affirms, in order to defeat the enemy, the need on the part of the people of India to sink their political, religious and caste differences and stand united realizing that the capacity to defeat the external enemy emerges only in an atmosphere free from internal dissensions.

THIS HOUSE declares that in the war which the dictatorship has launched on the higher principles of democracy final victory will be that of the Democracy which India cherishes.

From the beginning, India has made it clear to all the Nations of the world about the inhuman attitude of Pakistan and have obtained the support of many of them who believe in justice and fairplay. This House conveys its gratitude to those Nations who have come forward to support us.

THIS HOUSE appeals to the people of Tamil Nadu to offer their unstinted Co-operation to this State Government to stand by the decisions and actions of the Prime minister of India and to offer aid in the form of men, materials and equipments needed for the war efforts so that the Indian Armed Forces will have the necessary zeal and determination to vanquish the enemy and emerge victorious.

The Tamil text of the resolution is as follows:-

“கிழக்கு வங்கத்தின் ஜனநாயகக் குரலை மதிக்க மறுத்து அதன் காரணமாக அந்த மக்கள் கொதித்தெழுந்து சுதந்திரப் பங்களாதேஷ் முழக்கத்தைச் செய்ய முன் வந்த போது அவர்கள் மீது ஈவு இரக்கமின்றி ராணுவ நடவடிக்கை மேற்கொண்டு பல லட்சக் கணக்கானவரைக் கொன்று குவித்ததோடு அல்லாமல், ஒரு கோடி அகதிகளை இந்தியா மீது சுமத்தியதின் மூலம் இந்திய நாட்டின் மீது மறைமுகத் தாக்குதலைத் தொடங்கிவிட்ட பாகிஸ்தான் சர்வாதிகாரி, இறுதியாக இந்திய மண்ணின் மீது படையெடுக்கவே துணிந்துவிட்ட செயலை தமிழக மக்கள் அனைவரின் சார்பில் இப்பேரவை வன்மையாகக் கண்டிப்பதோடு, எதிரிகளை முறியடித்து இந்தியா பெரு வெற்றி பெறுவதற்கு எல்லாவிதமான ஒத்துழைப்பையும் மத்திய அரசுக்குத் தருமென்கிற உறுதியை மேற்கொள்கிறது.

நாடு காக்கப் போர்க்களம் புகுந்துள்ள வீரமறவர்களை வாழ்த்துவதிலும், அவர்தம் அருந்தியாகச் செயல்களைப் போற்றுவதிலும் இப்பேரவை பெருமை கொள்கிறது.

வெளிப்பகையை விரட்டியடிக்கப் போதுமான ஆற்றலை, உட்பகை எதுவும் உருவாகாத சூழ்நிலைதான் தோற்றுவிக்கும் என்பதை உணர்ந்து சாதிமதபேதங்கள், அரசியல் மாறுபாடுகள் அனைத்தையும் மறந்து மக்களின் பேரணி ஓரணியாகத் திரண்டு நின்று எதிரியை வென்றிடவேண்டிய அவசியத்தையும் இப்பேரவை வலியுறுத்துகிறது..

சர்வாதிகாரக் கொள்கை, மக்களாட்சித் தத்துவத்தின் மீது நடத்தத் தொடங்கியுள்ள இந்தப் போராட்டத்தில் இறுதி வெற்றி, இந்தியா போற்றி வருகிற ஜனநாயகத்திற்கே என்ற நம்பிக்கையை இப்பேரவை பிரகடனம் செய்கிறது.

தொடக்கக் காலத்திலிருந்தே பாகிஸ்தானின் மனிதாபிமானமற்ற போக்கை இந்திய அரசு உலக நாடுகள் அனைத்துக்கும் தெளிவாக்கியிருப்பதோடு, நியாயமுணர்ந்து நடக்கும் நாடுகள் பலவற்றின் ஆதரவையும் பெற்றுள்ளது, அவ்வண்ணம் ஆதரவு தர முன்வந்துள்ள நாடுகளுக்கு இப்பேரவை நன்றி தெரிவித்துக் கொள்கிறது.

பகைப்புலம் மாய்ந்து வாகை சூடும் வண்ணம் இந்தியப் படையினர் ஊக்கமும் உறுதியும் கொண்டிட, போருக்குத் தேவையான ஆள், பொருள், கருவி அனைத்தையும் வழங்கிடவும், இந்திய பிரதமர் எடுக்கும் முடிவுகளை ஏற்று உறுதுணையாக இருக்கவும் தமிழ்நாட்டு அரசுக்குத் தமிழ் மக்கள் தயக்கமின்றி ஒத்துழைப்பு நல்கிட வேண்டுமென்று இப்பேரவை கேட்டுக் கொள்கிறது.

The above resolution was passed nem-con.

- (2) On 17th December 1971, Hon. Dr. M.Karunanidhi, Chief Minister, moved. The following resolution:-

பங்களாதேஷ் பாராட்டுத் தீர்மானம்

“வங்க தேசத்தின் உரிமைப் போராட்டம் வெற்றிகரமாக முடிந்து சுதந்திர வங்காளதேசம் உதயமானதற்கு இந்தப் பேரவை தனது பாராட்டுக்களையும், வாழ்த்துக்களையும் தெரிவித்துக் கொள்கிறது. வங்காள தேசத்தின் உரிமைப் போருக்கு மனிதாபிமான உணர்வுடன் ஆதரவு தந்து, பாகிஸ்தானின் போர் வெறிக்குத் தக்க பாடம் கற்பித்த இந்திய தலைமை அமைச்சர் திருமதி. இந்திரா காந்தி அவர்களுக்கு இந்தப் பேரவை பாராட்டுக்களைக் குவிக்கிறது.

இன்னுயிர் தந்தும், இழப்புக்கள் ஏற்றும், இந்தத் தியாகப் போரில் ஈடுபட்ட இந்திய வீரர்கள், வங்கதேச விடுதலை வீரர்கள் அனைவருக்கும் இந்தப் பேரவை தனது மரியாதையைத் தெரிவித்துக் கொள்கிறது.

மலர்ந்துள்ள புதிய வங்காள தேசத்தின் விடுதலை வீரர் முஜிபூர் ரஹிமானை உடனடியாக விடுதலை செய்வதற்கு அனைத்து நாடுகளும் முயற்சி எடுத்துக் கொள்ள வேண்டுமென்று இந்தப் பேரவை வலியுறுத்திக் கேட்டுக் கொள்கிறது.

இந்த விடுதலைப்போரில் அமெரிக்கா போன்ற நாடுகள் இந்தியாவுடன் ஒத்துழைக்காததையும், இந்தியாவுக்கு விரோதமாக பாகிஸ்தானுக்கு ஆதரவாகச் செயல்பட்டு வருவதையும் கண்டிப்பதோடு, இந்தியாவுக்குத் துணைநின்ற சோவியத் யூனியன் போன்ற நாடுகளுக்கு இந்தப் பேரவை இதய பூர்வமான நன்றியைத் தெரிவித்துக் கொள்கிறது.

The above resolution was passed nem con.

- (3) On 18th December 1971. Hon.Thiru. P.U.Shanmugam, Minister for Food and Revenue, moved the following Resolution:-

“That the following draft notification to the issued under clause (b) of sub-section (2) of section 1 of the Tamil Nadu Urban Land Tax Act, 1966 (Tamil Nadu Act 12 of 1966)

Be approved as required by sub-section (4) of the said Section.

Draft Notification

Under clause (b) of sub-Section (2) of section 1 of the Tamil Nadu Urban Land Tax Act,1966 (Tamil Nadu Act 12 of 1966) the Governor of Tamil Nadu hereby directs that the said Act shall come into force on the date of the publications of this Notification in the Tamil Nadu Government Gazette in the City of Madurai”

The above resolution was put and carried

- (4) On the same day Hon.Thiru. S.Ramachandran, Minister for Transport moved the following resolution:-

That the following draft of a rule to be issued by the State Government under sub-section (1) of section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931), amending Schedule II and III to the said Act, be approved as required by sub-section (3) of the said Section.

Draft Rule

In exercise of the powers conferred by sub-section (1) of Section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931) the Governor of Tamil Nadu hereby makes the following amendments to Schedule II and III to the said Act:-

Amendments

(1) In the said Schedule II, in item I, in clauses (a) to (c), for the entries—

	Rs.P.	Rs.P.
a) Bicycles below 3 ½ Horse Power if not used for drawing a trailer or side-car	9.00	12.00
b) Bicycles below 3 ½ Horse Power if used for drawing a trailer, side-car and bicycles of and above 3½ horse power whether used for drawing a trailer or side car or not	12.00	15.00
c) Tricycles	12.00	15.00"
The following entries shall be substituted, namely:-		
“a) Bicycles below 3½ Horse Power if not used for drawing a trailer or side car.	9.90	13.20
b) Bicycles below 3 ½ Horse Power if used for drawing a trailer side car and bicycles of and above 3½ Horse Power whether used for drawing a trailer or side car or not.	13.20	16.50"
c) Tricycles	13.20	16.50
2) In item 7, in clauses (a) to (e), for the entries—	30.00	39.00
"a) Weighing not more than 700 Kgs unladen		
b) Weighing not more than 700 Kgs but not more than 1,500 Kgs unladen	40.00	55.00

	Rs.P.	Rs.P.
c) Weighing not more than 1,500 Kgs but not more than 2,000 Kgs unladen	49.00	70.00
d) Weighing not more than 2,000 Kgs but not more than 3,000 Kgs unladen	58.00	82.00
e) Weighing more than 3,000 Kgs, unladen	70.00	100.00"
The following entries shall be substituted, namely:-		
"a) Weighing not more than 700 Kgs, unladen	33.00	42.90
b) Weighing more than 700 Kgs but not more than 1,500 Kgs, unladen.	44.00	60.50
c) Weighing more than 1,500 Kgs but not more than 2,000 Kgs, unladen.	53.090	77.00
d) Weighing more than 2,000 Kgs but not more than 3,000 Kgs, unladen.	63.00	90.20
d) Weighing more than 3,000 Kgs 3,000 Kgs, unladen.	77.00	110.00"

(3) In the said Schedule III, in Item I for the entries —

	Rs. P.	Rs. P.	Rs. P.	Rs. P
“Motor cycles whether used for drawing a trailer, or side car or not, including motor scooters and cycles with attachment for propelling the same by mechanical power.	2.00	6.00	3.00	8.00

The following entries shall be substituted, namely:-

“Motor cycles whether used for drawing a trailer or side car or not, including motor scooters and cycles with attachment for propelling the same by mechanical power.	2.20	6.60	3.30	8.80
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(4) In the said Schedule III, in Item 5, in Clauses (a),(b) and (c), for the entries:-

“(a) weighing not more than 700 Kgs, unladen	4.50	14.00	7.50	19.00
“(b) weighing not more than 700 Kgs, but not more than 2,200 Kgs unladen	6.50	19.00	7.50	22.00
“(c) weighing more than 2,200 Kgs, unladen	8.50	25.00	11.50	34.00”
The following entries shall be substituted, namely:-				
“(a) weighing not more than 700 Kgs, unladen	4.95	15.40	8.25	20.90
“(b) weighing more than 700 Kgs, but not more than 2,200 Kgs unladen	7.15	20.90	8.25	24.20
“(c) weighing more than 2,200 Kgs, unladen	9.35	27.50	12.65	37.40”

The above resolution was put and carried.

(5) On the same day, Hon Thiru. V.R.Nedunchezian, Minister for Education and Local Administration, moved the following resolution:-

“That in pursuance of Section 305 A of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) the House do resolve to approve the following draft of the rules to regulate the classification, methods of recruitment, conditions of service, discipline and appeal and pension in respect of the Municipal Services (Pensionable) in the State of Tamil Nadu:-

1. THE TAMIL NADU MUNICIPAL SERVICE RULES, 1970

Part I Preliminary

Part II General Rules

Part III Section 1 – The Tamil Nadu Municipal General Service Rules, 1970

Section 2- The Tamil Nadu Municipal Engineering and Water Works Service Rules, 1970

Section 3- The Tamil Nadu Municipal Town Planning Service Rules, 1970

Section 4- Branch I - The Tamil Nadu Municipal Public Health Regulations, 1970

Branch II - The Tamil Nadu Municipal Medical Service Rules, 1970

Section 5- The Tamil Nadu Municipal Educational Service Rules, 1970.

2. THE TAMIL NADU MUNICIPAL SERVICE (DISCIPLINE AND APPEAL) RULES, 1970

3. THE TAMIL NADU MUNICIPAL SERVICES PENSION RULES, 1970

The above resolution was put and carried.

Non-Official Resolution

1) On 9th December 1971, Thiru. N.Dennis moved the following resolution:-

“This House recommends to the Government to introduce lessons on the evil of drink in Schools and Colleges”.

The resolution was discussed and by leave of the house withdrawn by the Member

2) On the same day Thiru. K.T.K.Thangamani moved the following resolution:-

“This House is of opinion that suitable Legislation be introduced and passed at an early date for protection of the Handloom Sector and for enforcing the rights of Handloom Weavers”

The discussion was not concluded on that day.

X.GOVERNMENT MOTIONS

1) On 18th December 1971, Hon.Thiru. K.Rajaram, Minister for Backward Classes, moved under rule 21 (3) of the Tamil Nadu Legislative Assembly Rules a motion for a change in the order of business set down in the list for that day.

2) On 18th December 1971, Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Local Administration, moved the following Motion:-

“That the rules governing the election of Members of the Standing Committees of the Municipal Corporation of Madras which was placed on the Table of the House on 6th December 1971 be taken up for consideration”

Five members took part in the discussion and the Hon. Minister for Education and Local Administration replied to the debate.

XI. TAMIL NADU ELECTRICITY BOARD ANNUAL FINANCIAL STATEMENT FOR 1971-72

The discussion on the Annual Financial Statement for 1971-72 and Supplementary Financial Statement for 1970-71 of the Tamil Nadu Electricity Board initiated by Hon.Thiru. O.P.Raman, Minister for Electricity, was taken up in the Assembly on 4th, 7th to 11th December 1971 and sixty-nine Members took part in the discussion. The Hon.Minister for Electricity replied to the Debate

XII. PERSONAL EXPLANATION BY A MEMBER

On 9th December 1971 Thiru. K.Suppu made a personal explanation under rule 81 of the Tamil Nadu Legislative Assembly Rules clarifying certain remarks made by him during the adjournment motion on 8th December, 1971.

XIII. PRIVILEGE MATTERS

On 8th December 1971 The Hon. Speaker referred to the notice of Privilege given by Thiru. K.T.K.Thangamani in regard to the Hon.Cheif Minister's announcement to the Press about the possible postponement of the date of the Assembly meeting scheduled to commence from 15th November 1971 and held that there was no prima-facie case of breach of privilege"

(2) On 18th December 1971, The Hon. Speaker announced to the House that Thiru K. Suppu had given notice of a privilege matter in regard to his release from jail on police-bail and that he had written a letter to the Superintendent, Central Jail, Madras, in that connection and on receipt of a reply from him, the matter would be taken up.

XIV. ELECTION TO THE SENATE OF THE ANNAMALAI UNIVERSITY

On 10th December 1971, Hon.Speaker that Thiruvalargal. M. Selvaraj, P. Pon Chockaligam and K. Suppu were duly elected to the Senate of the Annamalai University to fill the vacancies with effect from 6th December 1971, with reference to his announcement made on the 4th December 1971.

XV. PRESENTATION OF REPORT

- 1) On 4th December 1971 the Hon.Thiru. K.Anbazgagan, Minister for Public Health presented the Report of the Joint Select Committee on the Tamil Nadu Practitioners of Homoeopathy Bill, 1971 (L.A.Bill No.25 of 1971)
- 2) The Reoport of the Committee on Rules was laid on the Table of the House on 11th December 1971.

XVI. RETURNS OF ASSENTS OF MEMBERS

During the period, the Return of Assets of five Hon. Ministers and forty-nine Members for the period ending 31st March, 1971 were placed on the Table of the House on the 18th December, 1971.

XVII. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 109 papers were placed on the Table of the House details of which are given below:-

A. Statutory Rules and Orders	64
B. Reports, Notifications and Other Papers	45

	109

C.D.NATARAJAN
Secretary

APPENDIX

LIST OF MEMBERS OF THE SELECT COMMITTEE ON THE
TAMIL NADU GENERAL SALES TAX (FIFTH AMENDMENT) BILL, 1971
(L.A.BILL No. 51 OF 1971)

Chairman

1. Hon. Thiru. P.U. Shanmugam, Minister for Food and Revenue

Member

1. Thiru. S.Murugaiyan`
2. Thiru. C.V.M.Annamalai
3. Thiru. N.Rajangam
4. Thiru. S.Duraisamy
5. Thiru. AN.Kittappa
6. Thiru. K.Kamatchi
7. Thiru. K.S.Ramakrishnan
8. Thiru. K.Kalimuthu
9. Thiru. M.Rathinasabapathi
10. Thiru. V.K.Raja Pillay
11. Thiru. M.Sathiamoorthy
12. Thiru. J.James
13. Thiru. K.Suppu
14. Thiru. N.Marudachalam
15. Thiru. K.A.Wahab
16. Dr.H.V.Hande
17. Thiru. M.Surendran
18. Thiru Sowdi Sundara Bharathi
